## Notifications under the Customs Act. 1962 along with explanatory memoranda

SHRIMATI SUSHILA ROHATGI I also beg to lay-

- (a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act. 1962:—
  - (1) Notification GSR No 805, dated the 28th July, 1973
  - (11) Notification G.S.R. No. 365(E), dated the 28th July, 1973

[Placed in Library See for (i) and (ii) No LT-5374/73]

(III) Notifications GSR Nos 366(E), and 367(E) dated the 30th July, 1973.

[Placed in Library See No. LT-5415/73]

(iv) Notification GSR. No. 385(E) dated the 7th August, 1973

[Placed in Library Soo No LT-5416/73]

- (v) Notification GSR No 850, dated the 11th August, 1973
- (vi) Notification GSR No 851 dated the 11th August, 1973.
- (vii) Notification GSR No 852, dated the 11th August, 1973

[Placed in Library See for (v) to (vii) No LT-5575/73]

(b) Explanatory memoranda on Notifications mentioned at (a) (11) to (vii) above

[Placed in Library See No LT-5575/73]

### Notifications under the Central Excises and Salt Act, 1944 alongwith explanatory memorandum

SHRIMATI SUSHILA ROHATGI: I also beg to lav

- (a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 38 of the Central Excises and Salt Act, 1944—
  - (i) Notification GSR No 374(E), dated the 1st August 1973, publishing

the Central Fxcise (Seventh Amendment) Rules, 1973.

[Placed in Library See No LT-5474/73]

(11) Notification G S.R. No 846, dated the 11th August, 1973, publishing the Central Excise (Eighth Amendment) Rules, 1973

[Placed in Library See No LT-5572/73]

(b) Explanatory memorandum on Notification mentioned at (a) (i) above [Placed in Library. See No. LT-5572/73.]

# Notifications of the Ministry of Finance (Department of Revenue and Insurance)

SHRIMATI SUSHILA ROHATGI I also beg to lay a copy each (in English and Hindi, of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance) —

- (i) Notification GSR No 375(E), dated the 1st August, 1973, together with an explanatory memorandum thereon
- (11) Notification GSR No 386(E), dated the 8th August, 1973, together with an explanatory memorandum thereon

[Placed in Library For (1) and (11) See No 5475/73]

(m) Notification GSR No 387(E), dated the 8th August. 1973, issued under section 15 of the Customs Act, 1962, together with an Explanatory memorandum thereon

[Placed in Library See No LT-5473/73]

- I. Sixth Annual Report and Accounts (1971-72) of the Lubrizol India Ltd., and related papers
- II. Seventh Annual Report and Accounts (1971-72) of the Engineers India Ltd., and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956 a copy each (in English and Hindi) of the following papers:

I (i) Sixth Annual Report and Accounts of the Lubrizol India Limited, for

[Shri Dalbir Singh] the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

Calling attention to a

(11) Review by Government on the working of the Company

[Placed in Library See for (i) and (ii) No LT-5580/73]

- II (i) Seventh Annual Report and Accounts of the Engineers India Limit ed, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (11) Review by Government on the working of the Company

[Placed in Librar See for (i) and (ii) No LT-5624/73]

#### STATEMENT RE. FLOOD SITUATION

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA)
SIR, I beg to lay on the Table a Supplementary Statement (in Finglish and Hindi) on the flood situation in the country [Placed in Library See No IT 5513/73]

### CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

Recent unearthing of huge stocks of foodgrains and other essential commodities in certain parts of Delhi

SHRI BHUPESH GUPTA (West Bengal) Sir, I beg to call the attention of the Minister of Agriculture to the recent unearthing of huge stocks of foodgrains cement and vegetable oil in certain parts of Delhi and the measures taken by Government to unearth such stocks for speed distribution among the public

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) Sir the Government have, in the recent past, more than once requested the State Governments and Union Territory Administrations to under take appropriate steps to maintain adequate availability of essential commodities at fair prices. However, in the present

difficult conditions created by high prices and shortage of essential commodities and artificial bottle-necks in the distribution the Government of India have now advised the State Governments and Union Territory administrations to invoke the provisions of the Defence of India Rules 1971 regulating various matters relating essential commodities and to use the powers under the Maintenance of Internal Security Act. 1971 against persons indulging in hoarding blackmarketing and other antisocial activities prejudicial to the mainof essential supplies tenance taken a number of Administration has steps to deal with the situation Resides and scrutinising of checking surprise raids have been intensified to recure the compliance with the various Control Orders relating to essential com-During the last few days, more modities han 100 godowns of the dealers have been raided/checked and certain stocks of foodgrains and other essential commodities have Legal action under the been recovered Defence of Ind a Rules and other relevant ctatutes is being taken

Government are determined to ontinue their efforts to ensure adequate vailability of essential commodities and to secure their equitable distribution at fair prices to the community Government would succeed in this if maximum efforts are mad to ensure higher level of production of these essential commodities ind at the same time strong action is taken against black marketeers etc it is not possible to deal with the menace of black-marketeers and hoarders with the executive efforts alone. There is an urgent need to mobilise public opinion against I would request hon Members to lend a belping hand to the Government in its efforts

[Mr Dfputy Chairman in the Chair]

SHRI BHUPESH GUPTA Sir I am a little surprised that the statement does not refer to the fact that the recent raids on the 24th and 25th have been initiated and organised by the public and in this case under the auspices of our party under the de hoarding campaign. I am surprised that he has also not mentioned the fact that earlier the Youth Congress had earlier reported to the Civil Supplies Department.